

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
 AT HYDERABAD

O.A.1619/97.

Dt. of Decision : 8-1-98.

B. Byraginaidu

.. Applicant.

Vs

1. The Flag Officer Commanding-in-Chief,
 Eastern Naval Command,
 Visakhapatnam-530 014.

2. The Officer in charge,
 Base maintenance Unit, Naval Base,
 Visakhapatnam-530 014.

.. Respondents.

Counsel for the applicant : Mr. K. Vinaya Kumar

Counsel for the respondents : Mr. N. R. Devaraj, Sr. CGSC.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.))

Heard Mr. K. L. K. Sarma for Mr. K. Vinaya Kumar, learned counsel for the applicant and Mr. W. Satyanarayana for Mr. N. R. Devaraj, learned counsel for the respondents.

2. The relief asked for in this OA reads as below:-

It is prayed that this Hon'ble Tribunal may be pleased to declare the action of the respondents in not giving the benefit of pay fixation @ 260-400/- from the date of initial appointment i.e., 6-3-82 to the applicant which was confirmed in the recent proceedings of the 2nd respondent vide proceedings No. BMU/507/IND(FC) dt. 22-9-97 as illegal, arbitrary, discriminatory and violative of principles of natural justice and consequently direct the respondents

For

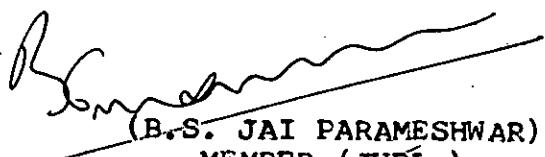
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to implement the pay fixation @ 260-400/- from the date of appointment 6-3-82 to 1-1-86 and release all the arrears and other consequential benefits and pass such other or further orders as this Hon'ble Court deems fit and proper in the circumstances of the case.

3. The learned counsel for the applicant now submits that he will file a representation as the respondents themselves have accepted his claim. In view of the above the OA is disposed of permitting the applicant to file a representation. The respondents should dispose of his representation when received expeditiously.

4. The OA is ordered accordingly at the admission stage itself. No costs.

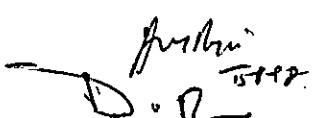

(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)


(R. RANGARAJAN)
MEMBER (ADMN.)

8.1.98

Dated : The 8th Jan. 1998.
(Dictated in the Open Court)

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D.R.

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Copy to:

1. The Flag Officer Commanding in Chief, Eastern Naval Command, Visakhapatnam.
2. The Officer in Charge, Base maintenance Unit, Naval Base, Visakhapatnam.
3. One copy to Mr.K.Vinay Kumar, Advocate,CAT,Hyderabad,
4. One copy to Mr.N.R.Devraj,Sr.CGSC,CAT,Hyderabad.
5. One copy to D.R(A),CAT, Hyderabad.
6. One copy for duplicate.

YLKR

Mr. 98

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2 Drafts

MA. 10/98

TYPED BY
COMPIRED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. BIRANGARAJAN : M(A)

AND

THE HON'BLE MR. B. S. JAI PARAMESHWAR :
M(J)

DATED: 8/1/98

ORDER/JUDGMENT

M.H./R.A/C.A.NO.

in

C.A.NO. 1619/97

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
प्रेषण/DESPATCH

21 JAN 1998 N.P.

II COURT

HYDERABAD BENCH

CJ
what about the order
in para 2
KJ